

Madras Government in connection with cyclone relief work; and

(b) if so, what is the nature of help given so far?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). No monetary help has been rendered from the Central Revenues. However, in response to an appeal issued by the Prime Minister for aid to Cyclone sufferers, contributions amounting to about Rs. 4,000 were received in the Prime Minister's National Relief Fund, out of which a sum of Rs. 2,350 has already been remitted in the Governor of Madras. In addition, a sum of Rs. 30,000 has also been sent to the Governor from the Prime Minister's National Relief Fund for relief of distress in the Cyclone affected area.

Shri Veeraswamy: May I know whether the Central Government has deputed any official to go and study the conditions of the people affected by the cyclone?

Shri Datar: I should like to have notice of the question.

Shri Venkataraman: May I know the extent of the damage suffered by the Tanjore and Tiruchirapalli districts in the cyclone?

Shri Datar: That information is not before me here.

Shri Venkataraman: May I know whether the Government of Madras asked the Central Government for any assistance?

Shri Veeraswamy: May I know...

Mr. Deputy-Speaker: Hon. Members will wait for the answers to be given.

Shri Datar: According to the information at our disposal no help was asked for so far as relief of distress in the cyclone-affected areas as such is concerned. But I understand this is one of the numerous heads for which help has been generally asked for.

Shri Veeraswamy: May I know whether the Madras Government has approached the Central Government for any financial aid in this respect?

Mr. Deputy-Speaker: The same question, and the same answer.

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आधुनिक युद्ध प्रणाली में प्रशिक्षण

*५५१. श्री रघुनाथ सिंह : क्या रक्षा मंत्री यह बतलाने की कृपा करेंगे :

(क) क्या सरकार किन्हीं छात्र-सैनिकों तथा विभागीय अधिकारियों को आधुनिक युद्ध प्रणाली का ज्ञान प्राप्त करने अथवा उस में वास्तविक प्रशिक्षण प्राप्त करने के लिये विदेशों को भेजने की प्रस्थापना करती है, यदि हाँ, तो किन देशों को ; तथा

(ख) भारतीय सशस्त्र बलों में इस समय कितने विदेश-प्रशिक्षित अधिकारी हैं ?

The Deputy Minister of Defence (Shri Satish Chandra): (a) Selected officers of all the three Services are sent for specialised training abroad to the extent necessary. They are sent generally to the U. K. and occasionally to U. S. A., Canada and Australia.

(b) 836.

Shri B. S. Murthy: May I know whether any of our officers have been sent to West Germany for training and, if so, how many?

Shri Satish Chandra: I require notice for it. I do not know if any officers were sent to West Germany.

श्री रघुनाथ सिंह : क्या मैं जान सकता हूँ कि इन फारेन ट्रेन्ड अफसरान के स्थान की पूर्ति के लिये हिन्दुस्तान में अफसर कितने दिन में ट्रेन किये जायेंगे ?

श्री सतीश चन्द्र : सरकार की पालिसी है कि जहाँ तक हो सके उन चीजों की ट्रेनिंग का जिनका प्रबन्ध अभी यहाँ नहीं है, हिन्दुस्तान में किया जाय, यह अफसर प्रबन्ध सिर्फ उन चीजों की ट्रेनिंग के लिये भेजे जाते हैं जिनका यहाँ इन्तजाम नहीं है ।

श्री रघुनाथ सिंह : सुरक्षा की दृष्टि से विदेशियों को भेना में रखना क्या बांछनीय होगा ?

प्रधान मंत्री (श्री जवाहरलाल नेहरू) : जी नहीं, बहुत ही कम है, राजो नादिर नज़र

आये अगर माइक्रोस्कोप या टैल्स्कोप से देखें ।

REPORT ON GENERAL ELECTIONS

*552. **Shri S. N. Das:** (a) Will the Minister of Law be pleased to state whether the Election Commission has submitted a Report on the Conduct of the General Elections?

(b) If so, do Government propose to lay on the Table of the House a copy of the Report?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No.

(b) Does not arise.

Shri S. N. Das: May I know whether the Central Government has asked for a report from the Election Commission?

Shri Biswas: The report is under preparation.

Shri S. N. Das: May I know whether the opinion of the Election Commission has been invited on the experience gained in the elections?

Shri Biswas: They are making a report on that very subject.

Shri S. N. Das: A Bill is going to be placed before the House, and I want to know whether in drafting the Bill any recommendations or suggestions from the Election Commission have been received.

Shri Biswas: The Bill will be introduced today, in two minutes' time; and hon. Members will see that the Bill does not deal exhaustively with all the questions that arise as a result of our experience in the last elections. Only certain matters have been dealt with. The other matters will await the report of the Election Commission.

गणराज्य दिवस समारोह

*५५३, डा० सत्यवादी : क्या रक्षा मंत्री यह बतलाने की कृपा करेंगे :

(क) गणराज्य दिवस समारोह के सम्बन्ध में नृत्य तथा संगीत कार्यक्रमों में भाग लेने वाली प्रत्येक राज्य की मंडली पर सरकार द्वारा कितना मददार व्यय किया गया ;

(ख) क्या इन मंडलियों को कोई पारितोषिक भी दिये गये थे. यदि हां, तो किस प्रकार के ;

(ग) इस समारोह को देखने जाने वाले दर्शकों से हुई सम्पूर्ण आय ;

(घ) क्या यह तथ्य है पंप्सू वाली मंडली के प्रभारी कलाकार ने अपनी मंडली के सदस्यों से पांच रुपये प्रति व्यक्ति प्रति दिन दिल्ली में भोजन तथा निवास सम्बन्धी व्यय के रूप में वसूल किये हैं ; तथा

(ङ) यदि हां, तो इस मद में सरकारी खजाने में कितनी रकम आई ?

The Deputy Minister of Defence (Shri Satish Chandra): (a) A statement is placed on the Table of the House showing the expenditure on each State troupe. [See Appendix IV, annexure No. 28].

(b) No prizes were given, but it is proposed to give a souvenir to each participant.

(c) Rs. 58,495.

(d) The Government of India have no information.

(e) Does not arise.

Mr. Deputy-Speaker: The question-hour is over.

WRITTEN ANSWERS TO QUESTIONS

ARREARS OF RENT

*531. **Shri A. N. Vidyalkar:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that orders have been issued to recover the arrears of rent by deducting from the maintenance allowances in cases of displaced persons who are in occupation of evacuee property and are receiving monthly maintenance allowance;

(b) whether Government have received numerous representations suggesting stoppage of recovery in such hard cases where the allottee is a displaced widow or an orphan, or a person who is really not in a position to pay the rent; and